

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 23

**IA No. 1595/99/2022
and
CP (IB) No. 247/Chd/Pb/2022**

**Under Section 94, IBC 2016
Rule 11 NCLT**

In the matter of:-

Sunita Thapar, PG
Thapar Hosiery Mills Pvt. Ltd.

...Petitioner

Present:

Ms. Divya Sharma, Advocate for the petitioner
Mr. Taran Goyal, Advocate for the respondent

It is stated by learned counsel for the respondent that he has not received copy of the report filed by the Resolution professional filed under Section 99 of Insolvency and Bankruptcy Code, 2016. Learned counsel for the petitioner is directed to supply the same to the learned counsel for the respondent during the course of the day. Learned counsel for the respondent is directed to file his Vakalatnama along with reply/objections, if any, within two weeks with copy in advance to the counsel opposite. Last opportunity granted. List on 27.02.2023.

SD/-

**(Subrata Kumar Dash)
Member (Technical)**

January 04, 2023
DS

SD/-

**(Harnam Singh Thakur)
Member (Judicial)**